

National Company Law Tribunal

Allahabad Bench

CP NO. 82/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE COMPANY: Maya Movies Pvt Ltd v/s Tricalone India Schaus-
Pict Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Sudeep Harkouli	Advocate	Corporate Debtor	Sy
2.	NISHANT MEHROTRA	Advocate	Operational Creditor	J

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Sh. Nishant Mehrotra, Advocate for the financial creditor. Sh. Sudeep Harkouli, Advocate for the corporate debtor.

Today the petitioner counsel seeks permission to withdraw the present I & B petition, with a liberty to file a fresh application.

Argument in respect of the present application are heard on question of liberty to be granted to file fresh petition or otherwise. The learned counsel appearing for the corporate debtor stated that such issue can be dealt with in accordance with law, at the time such petition is filed.

Therefore, the present petition is allowed to be withdrawn simpliciter. The parties concern may do needful in accordance with law in respect of filing fresh application before appropriate forum including this Tribunal. Accordingly, the present application is disposed off.

— Sd —

Sri H.P. Chaturvedi, Member (Judicial)

Dated: 23.08.2017

Typed by:
Kavya Prakash